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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 6060/2024

HELLMANN WORLDWIDE LOGISTICS INDIA PRIVATE
LIMITED Petitioner

Through: Mr. Manuj Sabharwal and Mr.
Sudip Lodh, Advs.

versus

DEPUTY COMMISSIONER OF INCOME-TAX CIRCLE
10(1), & ORS. Respondents

Through: Mr. Siddhartha Singh, SSC
with Ms. Dacchita Shahia and
Ms. Anuja Pethia, Advs.

CORAM:

HON'BLE MR. JUSTICE YASHWANT VARMA

**HON'BLE MR. JUSTICE PURUSHAINDRA KUMAR
KAURAV**

ORDER

30.04.2024

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CM APPL. 25149/2024 (Ex.)

1. Allowed, subject to all just exceptions.
2. The application is disposed of.

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3. We take note of the contention of Mr. Sabharwal, learned counsel appearing for the writ petitioner, who contends that no final assessment order has been framed pursuant to the directions framed by the Dispute Resolution Panel on 11 February 2021.
4. In view of the aforesaid, let learned counsel appearing for the respondents obtain instructions.



5. Let the matter be called again on 16.08.2024.

YASHWANT VARMA, J.

PURUSHAINDRA KUMAR KAURAV, J.

APRIL 30, 2024/p